

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.	Petitioner
v.		
Value Infratech India Pvt. Ltd.	Respondent

SECTION : UNDER SECTION 7 OF THE IBC, 2016

Order delivered on 24.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

Presents

For the Petitioner:	Mr. Milan Singh Negi, Adv.
For the Respondent(s):	-

ORDER

An Affidavit of service has been filed showing that the notices issued by speed post have come back with the endorsement that the addressee had left the premises. The address on the envelope was of registered office as given in the master date. Even service by e-mail has not evoked any response.

Ld. Counsel for the Financial Creditor/Petitioner states that it is not possible to serve the respondent by ordinary process and permission be granted to serve them by substituted service as contemplated by the Order V Rule 20 read with Rule 38 of NCLT Rules, 2016.

We accept the prayer. Let the substituted service be effected in accordance with the provisions of the aforesaid rules.

For further consideration on 27.09.2018.

Sdl-

(M.M. KUMAR)
PRESIDENT

Sdl-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)